

OFFICE OF THE DISTRICT & SESSIONS JUDGE, LUDHIANA

ORDER

In order to restrict the footfall in District Courts due to resurgence of COVID-19 in Ludhiana District and in the light of directions issued by the Hon'ble High Court vide its letter no. 80/RG/Spl./Misc., dated 17.04.2021, the undertrial prisoners in all the Jails of Ludhiana District as well as of other Jails shall be produced before the Courts only through video conferencing.

The proceedings with regard to production of accused for police remand and 1st judicial remand shall be conducted by the Duty Judge as per duty roster in the dedicated court room No. 8-A at the first floor of the New Judicial court complex, Ludhiana.

ML
District and Sessions Judge,
Ludhiana 19.04.2021

1865/C

No. /G Dated 19.04.2021

Copy forwarded to:

1. The Registrar General, Hon'ble Punjab and Haryana High Court, Chandigarh.
2. All the Additional District and Sessions Judge, Ludhiana
3. The ADGP Prisons (Punjab), Chandigarh with request to intimate all the Jails of Punjab.
4. Deputy Commissioner, Ludhiana
5. Commissioner of Police, Ludhiana
6. Commissioner, Municipal Corporation, Ludhiana to make arrangements to sanitize the Court premises properly and regularly.
7. Superintendent, Central Jail, Borstal Jail, Women Jail, Observation Home, Ludhiana
8. District Attorney, Ludhiana
9. President/ Secretary Bar Associations, Ludhiana, Khanna, Samrala, Jagraon and Payal
10. DSA of this court to convey this order to all the concerned alongwith PDF enclosures mentioned above.
11. System Office/ System Assistants of this court to upload this order on official web site and to monitor uploading of orders in CIS system.

ML
District and Sessions Judge,
Ludhiana 19.04.2021